

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 312**

IA-3727/2022

In

IB-270(ND)/2022

**IN THE MATTER OF:**

M/s. IDBI Bank Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Anju Jain

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 12.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)  
ORDER**

**IA-3729/2022:-**

This application has been filed under Section 95(1) of IBC, 2016 by IDBI Bank against the Personal Guarantor for alleged default of loan amount arising out of the same transaction. It has been brought to our notice by the Learned Counsel appearing for the Applicant/Bank as well as the Learned Counsel appearing for the Personal Guarantor that Court No. V, in IB-222/2022, in the case of M/s. IDBI Bank versus Avinash Jain, vide order dated 13.02.2024, has admitted the application and initiated insolvency process against the Personal Guarantor.

It has also been brought to our notice that similar cases i.e. IB-269/2022, in the case of IDBI Bank versus Pankaj Jain, IB-258/2022, in the case of IDBI Bank versus Snehlata Jain & IB-259/2022, in the case of IDBI Bank versus Vikas Jain, are also pending before this Court which need to be tagged along with other matters.

In view of the provision of Section 60(3) of IBC and the Internal Circular No./ File No. 25/02/2024-NCLT dated 07.02.2024, we deem it appropriate that all the matters should be heard by the same Bench. We, therefore, request the Learned Registrar to place the matter before the Hon'ble President, for his Lordship's directions for listing the matter before an appropriate Bench.

Ordered accordingly.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**